

**Present: :**

**Sri S.K. Kabra  
Addl. District Judge (FTC)  
Dibrugarh.**

**T.S.(D) Case No.04 of 2020**

**ORDER**

Petitioner is represented.

Judgment is prepared in separate sheets and pronounced in the open Court.

The suit filed by the petitioner for a decree of divorce is hereby allowed ex-parte.

The marriage solemnized between the petitioner, Smti. Monika Gogoi, and respondent, Sri Hemanta Sonowal, on 10.12.2003 as per Hindu rites and custom, is hereby dissolved forthwith by a decree of divorce.


Prepare a decree accordingly.

  
Addl. District Judge (F.T.C.)  
Addl. District Judge (FTC)  
Dibrugarh

24/02/2022

Decree is prepared, sealed, signed and kept logged with the case record.

Seen  
by  
24/2/2022

  
Addl. District Judge (F.T.C.)  
Addl. District Judge (F.T.C.)  
Dibrugarh